

LIR No. 631/18

Inder Singh vs M/s Shiv Shakti (Engg.) Works through its proprietor
Sh.Brahm Dev Prasad

27.07.2020.

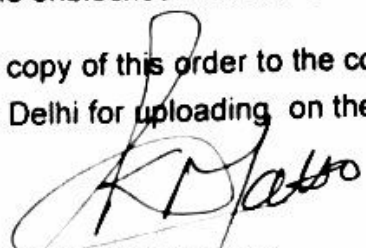
Present:-

None for the parties.

The matter is fixed for today for filing rejoinder and framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of any of the parties.

Since, the rejoinder has not been filed, so, the matter is ordered to be listed for filing the rejoinder and framing of issues in the enblocked date i.e. on 29.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.07.2020.

LIR No. 6380/16

Smt. Saroj vs The Chief District Medical Officer North West 03 ors

27.07.2020.

Present:-

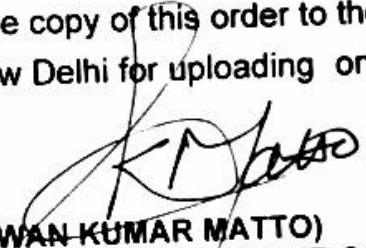
None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of Id. ARs for the management no1 and 2 are not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 29.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.07.2020.



REDMARK LEGAL SERVICES
HYDRABAD

27.07.2020.

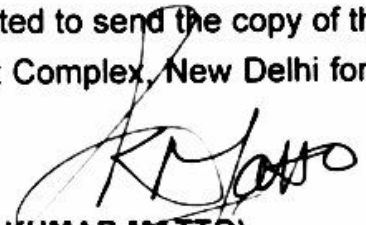
Present:- None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the management was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 29.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
27.07.2020.



LIR No. 3507/16

Sandeep Kumar Sharma @ Sanjay Sharma Ram Sagar vs. M/s
Corporate Attire Co.

27.07.2020

Present: None for the workman.
Sh. M.K. Diwedi, AR for the management.

The matter is fixed for hearing final arguments through
video conference.

Notices to the ARs for the parties were issued through
whatsapp. But despite of services of the notice, the Ld. AR for the
workman did not appear through video conference to advance
arguments.

The Ld. AR for the workman also did not respond to the
telephonic calls made by Reader and Ahlmad of this court today. So,
it appears to the court that the AR for the workman is not interested
to advance arguments through video conference.

Accordingly, matter is ordered to be listed in the
enblocked date i.e. 29.08.2020 for the same purpose.

Ahlmad is directed to send the copy of this order to the
concerned official of District Court, RADDC for uploading on the official
website of the District Court.


(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
27.07.2020